

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI.

R.A.No.343/94

IN

O.A.No.1375/90

New Delhi 12 th October, 1994

HON'BLE MR. S. R. ADIGE, MEMBER (A)

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

IFTAHAKAR
Shri Iftakhar Ahmed Khan

....Applicant.

versus

Union of India & others Respondents.

ORDER (BY CIRCULATION)

In this application bearing No.343/94 filed by Shri Iftakhar Ahmed Khan, on 30.9.94, a prayer has been made for review of judgment dated 1.9.94 in O.A.No.1375/90 Iftakhar Ahmed Khan Vs. UOI & others.

2. Under Order 47 Rule 1 CPC, a decision/judgment/order can be reviewed only if;

- i) it suffers from an error apparent on the face of the record;
- ii) new material or evidence is discovered which was not within the knowledge of the parties or could not be produced by that party at the time the judgment was made, despite due diligence; or
- iii) for any sufficient reason construed to mean analogous reasons.

3. A perusal of the contents of the review application makes it clear that none of the ingredients, referred to above, have been made out to warrant a review.

4. Under the circumstances, this review application is rejected.

Lakshmi Swaminathan
(LAKSHMI SWAMINATHAN)
MEMBER (J)

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(S. R. ADIGE)
MEMBER (A)

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